

order, protection of life and property of the citizens residing in their territory. However, the Ministry of Home Affairs issues advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law.

Steel fencing along IB with Pakistan and Bangladesh

†2765. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is considering to erect a new steel fencing along the International Borders being shared with Pakistan and Bangladesh;
- (b) if so, whether Government has taken any step in this regard so far; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAD): (a) to (c) The Government has decided to erect New Design Fence having anti-cut, anti-climb and anti-rust properties along Indo-Pakistan and Indo-Bangladesh Border wherever fence is yet to be sanctioned for construction or needs to be replaced.

Action against Urban Naxalites

2766. SHRI K.J. ALPHONS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) who are Urban Naxalites;
- (b) what legal action is being taken against them; and
- (c) the number of such persons against whom action has been taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) The phrase 'Urban Naxalites' is not used by the Ministry of Home Affairs, Government of India.

However, the Government of India's National Policy and Action Plan addresses Left Wing Extremism in all its manifestations including the urban activities.

†Original notice of the question was received in Hindi.

(c) As 'Police' and 'Public Order' are State subjects, the action against urban activities of the Left Wing Extremists is taken by respective State. The data is not maintained centrally.

Amendment in IPC and CrPC in respect of bail

2767. SHRI B. LINGAIAH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is working on changes for time limit on advance bail that violates personal liberty and sought guidelines and working on changes in this regard with the setting up of any Task Forces/Committees in this regard to make suitable changes by amending the IPC and CrPC and to plug the loopholes in the system;

(b) if so, the details thereof and suggestions received along with changes made in the last five years and the current year, case-wise and State-wise; and

(c) if not, the reasons therefor and by when changes will be made?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) The 268th Report of the Law Commission of India on "Amendments to Code of Criminal Procedure (CrPC), 1973 — Provision relating to Bail" was received in this Ministry in May, 2017 wherein the Law Commission of India has recommended several amendments in the Code of Criminal Procedure, 1973 (CrPC). As the criminal laws and criminal procedure are in the concurrent list in seventh schedule to the Constitution of India, this Report was forwarded to all the State Governments/ Union Territory Administrations for their views/comments. Till date, comments from twelve States and four Union Territories (UTs) have been received. This Ministry has sought suggestions from States/UTs, Judiciary, Academic Institutions to make comprehensive amendments to criminal laws and acts. Bureau of Police Research and Development (BPR&D) has also been entrusted with the responsibility to review the criminal laws and Acts and suggest revisions. A Committee has also been constituted recently to suggest reforms in criminal laws and Acts.

Vacancy in National Investigation Agency

2768. KUMARI SELJA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the assigned and pending cases with the National Investigation Agency (NIA) for the last five years;